

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2021

Subject : Petition under Section 79(1)(f) and 79(1)(c) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in seeking submission of construction phase bank guarantee under the Agreement for Long Term Access with system strengthening dated 8.10.2020 in contravention of the provisions of the Detailed Procedures of Central Transmission Utility under Regulation 27 (1) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (On admission) .

Date of Hearing : 8.4.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Altra Xergi Power Private Limited (AXPPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Ms. Mazag Andrabi, Advocate, AXPPL
Ms. Shubhi Sharma, Advocate, AXPPL

Record of Proceeding

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* for seeking direction to the Respondent, PGCIL to comply with the direction given in order dated 9.5.2020 in IA No. 91/2019 in Petition No. 108/MP/2019 and IA No. 92/2019 in Petition No. 109/MP/2019 to the extent it relates to submission of construction guarantee bank and to release the bank guarantee furnished by the Petitioner along with application for grant of LTA.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, immediately, if not already served. The Respondent was directed to file its reply by 28.4.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 14.5.2021.
5. The Commission directed the Petitioner to submit on affidavit, by 27.4.2021, the status of commissioning of solar power project and associated inter-State transmission system.
6. Learned counsel requested to pass ad-interim order restraining PGCIL from taking coercive action including but not limited to cancellation of Long Term Access during the pendency of the Petition. The Commission directed PGCIL not to take any coercive steps against the Petitioner including cancellation of LTA till the next date of hearing.
7. The due date of filing of reply, rejoinder and information should be strictly complied with.
8. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)